GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE No. 40/2015.2020
NEW DELHI, DATED THE 31 October, 2019

Subject: Amendment in Chapter 7 of the Handbook of Procedures 2015-20
-regd.

In exercise of powers conferred under Paragraph 1.03 of the Foreign Trade Policy 2015-2020, as amended from time to time, the Director General of Foreign Trade hereby makes the following amendments in Chapter 7 of the Handbook of Procedures 2015-20 with effect from 5.12.2017:

(i) Para 7.02 of HBP: The words 'basic custom' wherever used in para 7.02 of HBP stands deleted.

(ii) Para 7.06 of HBP:

<table>
<thead>
<tr>
<th>Existing Provision</th>
<th>Amended Provision</th>
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<tbody>
<tr>
<td><strong>Fixation of Brand Rate</strong></td>
<td><strong>Rate of Drawback</strong></td>
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<td>An application in ANF-7A, along with documents prescribed in ANF-7A &amp; Appendix-7E, may be made to RA or DC concerned, as the case may be, for fixation of brand rate. Application for fixation of Brand rate may be made for the following:</td>
<td>Normally, drawback may be allowed as per All Industry Rate fixed by DoR in the Drawback Schedule where no CENVAT credit has been availed by supplier of goods. However, an application in ANF-7A, along with documents prescribed in ANF-7A &amp; Appendix-7E, may be made to RA or DC concerned, as the case may be, for fixation of brand rate where All Industry Rate of Drawback is not available or same is less than 4/5th of duties actually paid on raw materials or components used in the production or manufacture of the said goods.</td>
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<td>(a) Deleted</td>
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<td>(b) Where basic customs duty paid is claimed as brand rate of duty drawback, in terms of Paragraph 7.06 of FTP 2015-20.</td>
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Effect of this Public Notice: Refund of drawback of Duty paid on inputs is also allowed on All Industry Rate.

(B.B. Swain)
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